

3
4. order Dated 01. 03. 2000

Case file 2
copy served.

Bench

h
7/1/00

for Admin PI

PN

7/2/00 Bench

For Admonstr.

Bench

h
26/4

Or. No. 5

for Admonstr
& final disposal.

Bench

17/5

S. J. M.

Lawyers strike is continuing.
Adjourned to 27.04.2000.

S. J. M.
vice-chairman
1/3

Member (J),

5. order Dated 27.04.2000

As per request of Learned Counsel for
the petitioner, matter is adjourned
to 18.05.2000.

S. J. M.
vice-chairman
2/3

Member (J),

6. ORDER DATED 18.5.2000.

Heard Mr. P. V. Ramdas, learned counsel for the
applicant and Mr. B. K. Nayak, learned Additional Standing
Counsel appearing for the Respondents and have also
perused the records.

Petitioner's grievance in this case is that
while working as EDDBA in Bhatipada SO, he applied
in response to a notice for taking the Departmental
examination for promotion to the cadre of Postman
and in the order dated 26.12.1996, at Annexure-1,
he was declared to have come out successful. Other
persons who also came out successful were given
appointment as Postman but his order of appointment
was withheld. That is why, he has come up in this
original Application for direction to the Respondent

No.2 to issue appointment and posting order to him in pursuance of Annexure-1.

Respondents have stated in their counter that while applying for appearing at the Departmental examination, applicant filed a SLC in which his date of birth was shown as 01.09.1953 and on verification with the School authorities, this SLC was found to be a bogus one and it was reported by the School that he had not passed class -VIII. Subsequently applicant submitted a SLC in which his date of birth was shown as 1.9.1956. Respondents have stated in their counter that on verification this SLC has been found genuine. It has been further stated by the Respondents that the case of the applicant was referred to the regional office who directed that the applicant's case should be put up before the Review DPC in order to take a final view in the matter. It is further stated that in pursuance of the order of the Tribunal one post of Postman has been kept vacant. In view of the above, this OA is disposed of with a direction to the Respondents that the case of the applicant should be placed before the Review DPC within a period of 90 days from the date of receipt of a copy of this order and a final view be taken with regard to his appointment/posting as postman. It is further noted that if the applicant has any grievance with regard to the final order to be passed by the authorities, he is free to approach this Tribunal.

With the above observations and directions, the original application is disposed of. No costs.

Jan 16
MEMBER(JUDICIAL)

Sumanth Jm
VICE-CHAIRMAN
18.5.2000

Copies of order
Dd 18.5.2000 issued.

Postman
18.5.2000
S.O.

h
19/5